

**Central Electricity Regulatory Commission
New Delhi**

Petition No. 309/TT/2023 along with I.A. No. 87/2023

- Subject : Petition under Section 62 read with Section 79 of the Electricity Act, 2003 along with Regulations 111-113 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, for the determination of transmission tariff of the deemed inter-State transmission lines owned by the West Bengal State Electricity Transmission Company Limited with the transmission system operated by the Central Transmission Utility of India Limited in terms of the Commission's order dated 5.9.2018 in Petition No. 07/SM/2017 for inclusion in PoC transmission charges for the 2014-19 tariff period in accordance with the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.
- Petitioner : West Bengal State Electricity Transmission Company Limited (WBSETCL)
- Respondents : Central Transmission Utility of India Limited (CTUIL) and Anr.

Petition No. 324/TT/2023

- Subject : Petition for the determination of transmission tariff of the deemed inter-State transmission lines owned by the West Bengal State Electricity Transmission Company Limited with the transmission system operated by the Central Transmission Utility of India Limited for inclusion in PoC transmission charges for the 2019-24 tariff period in accordance with the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019.
- Petitioner : West Bengal State Electricity Transmission Company Limited (WBSETCL)
- Respondents : Central Transmission Utility of India Limited (CTUIL) and Anr.
- Date of Hearing : **8.11.2024**



Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Ms. Molshree Bhatnagar, Advocate, WBSETCL
Shri Nimesh Jha, Advocate, WBSETCL
Ms. Shaيدا Das, Advocate, WBSETCL
Ms. Kavya Bharadwaj, CTUIL
Shri Ishrat Ali, CTUIL

Record of Proceedings

Both the matters were taken up together along with IA No. 87/2023 seeking stay on the operation of demand letters dated 1.7.2022 and 6.8.2022 and to pass appropriate directions to the CTUIL to not to withhold/deduct any amount due to the Applicant from disbursement under the POC mechanism.

2. The Petitioner's representative requested two weeks' time to file a rejoinder to the reply filed by CTUIL vide affidavit dated 7.11.2024. The request was allowed.
3. After hearing the Petitioner's representative, the Commission directed the Petitioner to file rejoinder within two weeks, with an advance copy to the Respondents.
4. Subject to the above, the Commission reserved the order in the matters.

By order of the Commission

**sd/-
(T. D. Pant)
Joint Chief (Law)**

